

(A2)
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH, ALLAHABAD

....
Registration T.A. No. 427/87(T)

A.K. Singh

Petitioner-Applicant

Vs.

Union of India and others ... Respondents

Hon' Mr D.K. Agrawal, J.M.

Hon' Mr K. Obayya, A.M.

(By Hon' Mr D.K. Agrawal, J.M.)

The above petition was filed in 1979 before the High Court of Judicature at Allahabad and has been received on transfer under section 29 of the Administrative Tribunals' Act, 1985.

2. On perusal of the record, we find that the applicant or his counsel has not appeared in the Tribunal for the last 18 months. The subject matter of the writ petition is the order of punishment dated 14.9.77 awarding a punishment of recovery of Rs.2666.67p. from the salary payable for the month of September, 1977. It appears that the punishment order has already exhausted. The applicant has lost interest. Therefore, we dismiss this writ petition without any order as to costs.

R. Bhupinder
MEMBER (A)

D.K. Agrawal
MEMBER (J)

(sns)

January 11, 1990.

Allahabad.